

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 72 OF 2016**

**Dated: 23<sup>rd</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Jindal Steel & Power Ltd.**

**....Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Pratik Kumar  
Ms. Shikha Pandey  
Ms. Sneha  
Mr. Sandeep  
Ms. Arunima

Counsel for the Respondent(s)

:

Mr. C.K. Rai  
Mr. Paramhans for R-1  
  
Mr. Vishal Anand  
Ms. Pallavi Mohan

**ORDER**

Learned counsel for Respondent No.2 states that she will be filing reply today. She may file the same after serving copy on the other side. Mr. C.K. Rai, learned counsel for the State Commission seeks two weeks time to file his submissions. He may file the same on or before 07.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.9.2016 after serving copy on the other side.

List the matter on **04.10.2016**.

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk